

ITEM NO.28

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)....

CRLMP No(s). 2263-2267/2016

(Arising out of impugned final judgment and order dated 14/08/2015 in CRLA No. 5555/2004, 4798/2004, 5568/2004, 5624/2004, 5556/2004 passed by the High Court of Judicature at Allahabad)

PRADEEP KUMAR

Petitioner(s)

VERSUS

STATE OF U.P AND ANR. ETC.

Respondent(s)

(with appln. (s) for permission to file SLP and interim relief and office report)

Date: 15/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. R.P.S. Yadav, Adv.
Ms. Lalita Yadav, Adv.
Mr. D.P.S. Yadav, Adv.
Mr. Vipin Kumar Jai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petitions
is granted.

Application for exemption from filing
official translation is allowed.

Issue notice.

(Neetu Khajuria)
Sr.P.A.

(Asha Soni)
Court Master

